

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. I.A. 3215/2024

In

C.P. (IB)/1016(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.06.2024**

NAME OF THE PARTIES: EPPPAJ India

VS

MS Shree Daksh Jyot Silk Mills Pvt Ltd

Appearance

For Liquidator : Adv. kunal Kunango a/w Adv. Tanushree Sognai and
Adv. Atishay Jain.

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A.3215/2024

This application has been filed for replacement of the Liquidator. Regulation 31A(11) mandates for the fee of the liquidator to be paid till his replacement. Accordingly, Ld. Counsel for the Petitioner submitted that the SCC members have approved Rs. 5,00,000/- as fee to the existing liquidator.

The liquidator is present in persons and informed that he has worked for 15 months and has conducted various e-auctions. The fee approved is Rs. 1,00,000/- per month thus he is entitled for Rs. 15,00,000/-. However, he is willing to accept 50% of the amount i.e. Rs. 7,50,000/- whereas SCC has approved only Rs. 5,00,000/- Thus, the difference in the fee is merely Rs.

2,50,000/- . Ld. Counsel for applicant seeks time to take instructions. List this matter on **05.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Harshada---

Sd/-
LAKSHMI GURUNG
Member (Judicial)